

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu

NOTIFICATION
Jammu, the 10th June, 2020

S.O 191 -Whereas, on 02-02-2020 Police Station Kothibagh received reliable information that some unknown terrorists hurled a hand grenade on the Police/CRPF personnel deployed at Pratab Park near Sumo Stand intending to cause casualties of the men in uniform. The grenade exploded on the ground, resulting injuries of two CRPF personnel and 07 civilians; and

2. Whereas, Case FIR No. 10/2020 U/S 307 IPC, 7/27 A.Act, 16,18,23 ULA (P) Act, came to be registered in Police Station Kothibagh and investigation set into motion; and

3. Whereas, during investigation site plan of place of occurrence was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under relevant provisions of law; and

4. Whereas, during further course of investigation it was revealed that some suspected persons were found roaming on MA Road from Taxi Stand towards Budshah Chowk after occurrence of
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grenade blast in suspicious circumstances and later on fled towards

Clock Tower (Ganta Ghar) and Budshah Chowk in a Tavera vehicle bearing registration No. JK01N-5113; and

5. Whereas, during the further course of investigation the suspected persons were identified as Naveed-UI-Latief Padroo S/O Abdul Latief R/O Banderpora Pulwama (2) Shakeel Ahmad Bandh S/O Gh. Mohammad R/O Koil Pulwama and (3) Shamshad Manzoor Lone S/O Manzoor Ahmad Lone R/O Turkwangam Shopian who had been in constant touch with each other on 01-02-2020 and 02-02-2020 while roaming around the scene of crime; and

6. Whereas, the accused Naveed-UI-Latief Padroo was arrested, who disclosed his involvement alongwith the above mentioned two accused persons; and

7. Whereas, accused namely Shakeel Ahmad Bandh S/O Gh. Mohammad R/O Koil Pulwama and Shamshad Manzoor Lone S/O Manzoor Ahmad Lone R/O Turkwangam were arrested in connection with the case. Also, the vehicle bearing registration No. JK01N-5113 was seized and statement under section 164-A Cr.PC of the driver of the vehicle corroborated the sequence of events of the case; and

8. Whereas, during investigation it was revealed that all the three accused persons were in touch with active terrorist Commander of JeM @ Shaheen @ Usman based in Pak who was guiding them for unlawful and anti national activities such as

recruitment of youth in militancy and transportation of terrorists and CGWs and to ensure grenade attacks on Police/security forces; and

09. Whereas, based on evidence collected, statements of witnesses recorded and other material placed on record, the below mentioned accused were found in the commission of offence under relevant sections of ULA (P) Act as shown against each:-

Sno.	Name of accused	Offence
1	Naveed-Ul-Latief Padroo S/O Ab. Latief R/O Banderpora Pulwama	16,18,23 ULA (P) Act
2	Shakeel Ahmad Bandh S/O Gh. Mohammad R/O Koil Pulwama	
3	Shamshad Manzoor Lone S/O Manzoor Ahmad Lone R/O Turkwangam, Shopian	

10. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

11. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the

Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 16,18,23 ULA (P) Act, in case FIR No. 10/2020 of Police Station Kothibagh.

By order of the Government of Jammu & Kashmir.

Sd/-

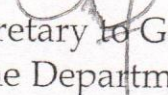
Principal Secretary to Government
Home Department.

No:-Home/Pros-14-A/S/2020/

Dated:- 10 -06-2020

Copy to be:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director general of Police, J&K Jammu. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to Government, Department of Law, Justice & PA (w.s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. St. file.


Deputy Secretary to Government
Home Department.